

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 409
IA/379/ND/2024 IN IB/428/ND/2021

IN THE MATTER OF:

| | | |
|-------------|-----|------------|
| IFCI Ltd | ... | Applicant |
| Versus | | |
| Mohit Arora | ... | Respondent |

Under Section 95(1) of IBC.

Order delivered on 06.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Adv. Hitesh Sachar, Adv. Anju Jain and Adv. Rabi Karmokar for RP

For the Respondent : Adv. Lokesh Malik and Adv. Akhand Pratap Singh

HYBRID HEARING (PHYSICAL & VC)

ORDER

Counsel for the RP is present. Counsel for the Respondent is present and submitted that the Hon'ble NCLAT set aside the order dated 15.12.2023 of this Tribunal. Let a copy of the order of Hon'ble NCLAT be filed along with a memo within a period of three days. List this matter on **27.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)